

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 273 OF 2024.**

**Ref : News appeared in the Hindustan Times Dated 12/02/2024 titled "Layer of toxic foam floats on surface of Indrayani River in Pune".**

-----

**Report on behalf of the Maharashtra Pollution Control Board**

1. This Hon'ble NGT vide Order dated 22/3/2024 taken on record the Status Report filed by the Maharashtra Pollution Control Board and directed to submit effective action taken by the MPCB regarding discharge of untreated industrial and domestic waste into Indrayani river.
2. In compliance of the Order dtd.22/3/2024 passed by this Hon'ble NGT, effective action taken by MPCB is as under :-

**I. Details of sewage management and Action taken against Local Body pertaining to Indrayani river basin:-**

The details of major local bodies with respect to water consumption details, domestic effluent generation details, capacity of treatment facility, actual treatment and details of quantity of untreated effluent being discharged into Indrayani River etc. is as per table below,

Sr No.	Name of Local Body	Water Consumption in MLD	Domestic Sewage generation in MLD	STP capacity in MLD	Actual Treatment in MLD	Untreated domestic effluent quantity in MLD	Discharge into Indrayani River in MLD
1	Pimpri Chinchwad Municipal Corporation (information for Indrayani Basin)	178	115.68	83	83	32.68	32.68
2	Lonavala Municipal Council	26	17.5	6	6	11.5 (4.5 mld to Indrayani river and 7 mld in Ulhas river and other)	4.5
3	Vadgaon Nagar panchayat	4	3	0	0	3	3
4	Talegaon Dabhade Municipal Council	24	19.2	0	0	19.2	19.2
5	Dehuroad Cantonment Board	7.02	5.02	0	0	5.02 (0.37 MLD is discharge to Indrayani river and remaining 4.65 MLD into pawana river)	<u>0.37</u>
6	Dehu Nagar panchayat	3.5	3	3.5	2.7	0.3	0.3
7	Alandi Municipal Council	7	4.8	4	2.2 (Charoli STP of PCMC)	2.6	2.6
	<b>Total</b>	<b>249.52</b>	<b>168.2</b>	<b>96.5</b>	<b>93.9</b>	<b>67.3</b>	<b>62.65</b>

Considering the rapid urbanization and unplanned infrastructures in and around Pune city, the role of planning authority like PCMC, PMRDA and other local bodies also plays important role in controlling Indrayani River water

pollution. The details for sewage management by Local bodies are as below :-

**(i) Pimpri Chinchwad Municipal Corporation (PCMC):-**

For Indrayani basin, PCMC has total water consumption of 178 MLD, sewage generation is about 115.68 MLD out of which about 83 MLD is treated through six no. of STP's and 32.68 MLD sewage is directly discharged into Indrayani river without any treatment. Two no. of STP's of total 17 MLD capacity are under construction at Chikhali and Bhosari, which will complete up to December 2024 and July 2024 respectively and three nos. of STP's are proposed of total 60 MLD capacity at Talawade, Chikhali and Dudulgoan and which will complete up to December 2026.

**(ii) Pune Metropolitan Region Development Authority (PMRDA):-**

PMRDA has undertaken Indrayani River Development Project (Pollution Abatement) and proposed to install total 15 new STPs for villages situated on the bank of river Indrayani. The names of villages and capacities of STPs proposed is as below:

Sr. No.	Name of Village	STP capacity in KLD
1	Varsoli	400

2	Karla	500
3	Nane	200
4	Takve Bk	300
5	Kanhe	500
6	Jambhul	500
7	Ambi	500
8	Kanhewadi Tarfe Chakan	75
9	Yelwadi	200
10	Solu	200
11	Vadgaon Shinde	250
12	Golegaon	150
13	Bhavdi	600
14	Markal	1500
15	Tulapur	250
<b>Total</b>		<b>6125</b>

As per the budgetary provisions of local bodies, STP installation work will take time for villages. As per the non compliances of local bodies for discharge of untreated domestic effluent into Indrayani river and non operation of STP's, MPCB has initiated/taken legal actions as mentioned below,

## II. Previous Legal Action taken by MPCB :-

Sr.No.	Local Body	Action Taken
1	Pimpri Chinhwad Municipal Corporation	Criminal prosecution under the Water (Prevention and Control of Pollution) Act, 1974 RCC No. 709/2016, 144/2020 & 3168/2020.

2	Lonavala Municipal Council	Criminal prosecution under the Water (Prevention and Control of Pollution) Act, 1974 RCC No. 5527/2016
3	Talegaon Dabhade Municipal Council,	Criminal prosecution under the Water (Prevention and Control of Pollution) Act, 1974 RCC No. 5526/2016
4	Alandi Municipal Council	Criminal prosecution under the Water (Prevention and Control of Pollution) Act, 1974 RCC No. 2843/2015

### III. Recent Legal Action taken by MPCB :-

Sr. No.	Local Body	Action Taken
1	Pimpri Chinchwad Municipal Corporation	i) Proposed Direction issued dated 04/12/2023. ii) Show Cause Notice issued dated 12/02/2024. iii) Interim Direction issued dated 15/05/2024.
2	Lonavala Municipal Council	Proposed Direction issued dated 04/12/2023
3	Talegaon Dabhade Municipal Council,	Proposed Direction issued dated 04/12/2023
4	Alandi Municipal Council	Proposed Direction issued dated 04/12/2023
5	Dehu Nagarpanchayat, Dehu	Proposed Direction issued dated 31/05/2023 Interim Direction issued dated 06/07/2023 Proposed Direction issued dated 04/12/2023

6	Vadgaon Nagarpanchayat	Proposed Direction issued dated 04/12/2023
7	Dehuroad Cantonment Board	Proposed Direction issued dated 04/12/2023

MPCB has issued Interim Directions to PCMC on 15.05.2024 and directed as follows :-

- i) To submit time bound program for upgradation of existing STP's so as to achieve consented effluent standards within 15 days.
- ii) To submit short-term and long-term measures to stop untreated domestic effluent into the river within 15 days.
- iii) To take effective steps towards provision of uninterrupted power supply to the sewage treatment plant within 15 days.

A copy of the interim direction is enclosed herewith and annexed as an **Annexure – I**.

**III.** MPCB has extended personal hearing to all concerned local bodies which was scheduled on 29/04/2024 and directed to all local bodies to submit short-term and long-term measures to stop discharge of untreated domestic effluent in to the Indrayani river. Details of short-term and long-term measures proposed by local bodies are as below,

Sr. No	Local body name	Short Term	Long Term
1	Pimpri Chinchwad Municipal Corporation	<p>i) Interceptor lines have been installed along rivers to catch sewage water to avoid mixing in river, 13.60 km length interceptor line has been laid along Indrayani river</p> <p>ii) At Chimbali check dam and Alandi check dam installation of water gates will be implemented to facilitate ensuring consistent flow of water, avoid accumulation of water, improving water quality and ecological balance,</p>	<p>i) Two no. of STP's of total 17 MLD capacity are under construction at Chikhali and Bhosari, will complete up to December 2024 and July 2024 respectively</p> <p>ii) Three no. of STP's are proposed of total 60 MLD capacity at Talawade, Chikhali and Dudulgoan and will complete up to December 2026.</p> <p>iii) PCMC has undertaken rejuvenation of the Indrayani river as part of its comprehensive environmental conservation efforts. A hydraulic study has been conducted by CWPRS and EC is awaited.</p>
2	Lonavala Municipal Council	In-situ grey water treatment at nalla level	DPR has been sent to MJP under Namami chandrabhaga of 9.75 MLD decentralized STPs
3	Vadgaon Nagar panchayat	In-situ grey water treatment at nalla level	DPR preparation work by MJP is in progress under Amrut Yojana of 4 MLD

4	Talegaon Dabhade Municipal Council	Major nallas meeting to Indrayani River to be identified and In-situ treatment at nalla level to be carried out.	ULB is planning to treat all the used water generated inside the city. At present 2.45 MLD, 2.20 MLD, 9.70 MLD these three STP are under constructions.
5	Dehuraod Cantonment Board	An EOI for installation of Packaged STP at various locations has been invited and same is in progress. Also Dehuraod Cantonment Board ensures that all the households are connected to a septic tank and soak pits.	Since the villages within Dehuroad Cantonment Board is located in various pockets, separate STP's are proposed in the DPR. A total of 36 months is the time frame subject to availability of funds and land allocation. For funding DPR has been submitted to PMRDA.
6	Dehu Nagarpanchayat	3 MLD Capacity STP installed. Actual sewage treatment is 2.7 MLD.	They needs to collect and treat all the sewage generated from nagarpanchayat jurisdiction area. Dehu Nagar Panchyat plans to work with IIT Powai on Integrated Wetland Technology to treat the remaining waste water.

7	Alandi Municipal Council	Alandi Municipal Council, has been inspected and Phyto remediation has been carried out on Kelgaon nalla under short term measures	At present domestic effluent generation - 4.8 MLD out of which 2.2 MLD is connected to Charholi STP, (PCMC) Proposed STP - 4 MLDThe technical approval obtained from Tirthkshetra Vikas Arakhada, work of E-tender process going through Maharashtra Jeevan Pradhikaran (MJ P, Pune). Recently, Hon'ble District Collector, Pune has issued work order of Rs. 11.51 Crs dated 15.03.2024 for installation of new STP.
---	--------------------------	--	---

**IV. In-Situ Cleaning and Pollution abatement of Kudalwadi Nalla (Ramdara Nalla) of Pimpri Chinchwad:-**

MPCB has issued work order dated 13.03.2024 to IIT Bombay to prepare Detailed Project Report (DPR) for in-situ nalla treatment of Ramdara/Kudalwadi nalla, PCMC, Pune. Team of IIT Bombay has started the work by visiting site and collected nalla water samples on 18/04/2024 for analysis purpose, further work is in

progress. A copy of the work order is enclosed herewith and annexed as an **Annexure – II**.

**3. Reasons for pollution of Indrayani river :-**

- i) There is no continuous flow of water in Indrayani river from Talawade Bandhara, hence natural purification system of river is disrupted. At Talawade Bandhara, PCMC has installed jack well and pumping station from where raw water being pumped out and treated at Chimbli water treatment plant for supply of drinking water to PCMC jurisdiction area. Due to which there is no flow of water into Indrayani River after Talawade Bandhara. Simultaneously untreated domestic effluent found being discharge into Indrayani River from both sides through local nallas.
- ii) Indrayani river is mainly polluted due to discharge of untreated sewage. Corporation, Councils and Villages located on the bank of Indrayani river have not provided proper drainage network and also not provided treatment for the domestic effluent generated from the residential area.
- iii) PCMC's existing 14 no. of STPs commissioned before 2013 are not designed for achieving BOD-10 mg/l.
- iv) Treated effluent from sewage treatment plant's of local bodies is not achieving discharge standards as per consent and partially treated effluent is being

discharged into Indrayani river. Also recycling of treated waste water is not carried out at maximum extent, as per consent conditions.

- v) Detergent concentration is considerably high in river water at Bandhara and in nalla water.
- vi) Siltation / sedimentation is observed at all three Bandhara's on Indrayani river.
- vii) From the origin of Indrayani river to Alandi Municipal Council there is no any major trade effluent generating industry situated on the bank of river Indrayani. MPC Board has not allowed any industry to discharge their effluent (treated & / or untreated) into Indrayani River. During the regular visits no any industry found discharging effluent into Indrayani River.

#### **4. Suggestion to control of river pollution:-**

- i) Irrigation Department should maintain minimum natural flow of water in Indrayani river to maintain the ecosystem of the river.
- ii) Local bodies / Irrigation department should remove Siltation / sedimentation deposited at various Bandhara's regularly.

- iii) Existing STPs of PCMC need upgradation to achieve BOD of 10 mg/l as per the prescribed standard at outlet of STP is required.
- iv) Local bodies must reserve funds and make budgetary provisions for installation of STPs and its operation and maintenance to stop Indrayani River pollution as per the Board Circular dated 16/07/2016.
- v) Planning authority should verify the treatment, recycling and final disposal of domestic effluent. After verification they can approve the plans of Construction Projects.
- vi) Planning Authorities of the local bodies such as building permission department, water supply department, drainage Department and Environment Department shall work in coordination for future planning for water supply, sewerage network and sewage treatment plants while granting the building permissions.
- vii) Local bodies like Grampanchayat and Nagarpanchayat should confirm at least provision of septic tank is made before passing plans of standalone houses.
- viii) Public awareness :- Local bodies and agency's like PMRDA, PCMC, MIDC, MPCB and local NGOs should organize seminar, workshop, street plays,

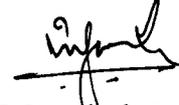
public notices, advertisement etc. for the importance of water and ultimately about Indrayani River water pollution and its health hazards.

Place: - Pune

Date: - 24/05/2024



(V. V. Killedar)  
Sub Regional Officer, Pune-II  
Maharashtra Pollution Control  
Board, Pune



(Manchak Jadhav)  
Sub Regional Officer,  
Pimpri Chinchwad  
Maharashtra Pollution Control  
Board, Pune

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us ; [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai Road,  
Pune- 411003

ROP/ MPCB/ID/ 2405150006

Date: 15/05/2024

To,  
Joint City Engineer (Environment),  
Pimpri Chinchwad Municipal Corporation,  
Pimpri, Pune.

**Sub:** Interim Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref :**
- 1) Legal action proposal submitted by Sub Regional Officer, Pimpri Chinchwad vide no. MPCB-LEGAL-ACTIONS-211021006.
  - 2) Proposed Directions issued by the Board vide no. MPCB/PD/2312040005, Dtd. 04/12/2023.
  - 3) Reply submitted by Joint City Engineer, Environment Department, Pimpri Chinchwad Municipal Corporation, Pimpri, Pune to the aforesaid proposed directions vide their letter no. Paak/12/Kavi/2023, Dtd. 15/12/2023.
  - 4) Show Cause Notice issued by the Board vide no. MPCB/SCN/2402120005, Dtd. 12/02/2024.
  - 5) Letter issued by the Board vide no. MPCB/ROP/240216-FTS-0268, Dtd. 16/02/2024 regarding monitoring of Pawana River Water Quality and Joint Vigilance Samples Collected from the STP.
  - 6) Reply submitted by Joint City Engineer, Environment Department, Pimpri Chinchwad Municipal Corporation, Pimpri, Pune to the aforesaid letter vide their letter no. Paak/12/Kavi/74/2024, Dtd. 26/04/2024.
  - 7) Personal hearing scheduled on 29/04/2024.

With reference to the above proposed directions and letters, this office extended a personal hearing on 29/04/2024.

While hearing, we discussed replies submitted by you to the above referred directions and letters and following discrepancy and non-compliances were noted,

- 1) Domestic effluent generation from the corporation jurisdiction is about 353 MLD, However, only 300 MLD domestic effluent is treated and the remaining 53 MLD are discharging without any treatment to the various Nalla's, which ultimately meet to River. However, in another letter / information submission, you have reported different figures w.r.t. the generation, treatment capacity, actual treatment, and gap in treatment.
- 2) Uninterrupted 24X7 power supply is not provided at all Sewage Treatment Plant locations.
- 3) Untreated sewage flowing through various Nalla's in the Corporation area is still meeting to the rivers, thereby deteriorating the water quality of the river.
- 4) In Pawana River catchment installed STP capacity having 260 MLD and treatment is given to 229 MLD sewage thereby discharging 31 MLD untreated sewage into the River Pawana.

..2..

- 5) There is no STP for the treatment of domestic effluent generating from the Kudalwadi, Chikhali, Moshi and Talwade area, the generated domestic effluent from the aforesaid area directly meets to the River Indrayani through various Nalla's.
- 6) The treated water quality of all the STPs does not meet the prescribed standards.
- 7) Presently, you have installed and operating total 16 Nos of STPs out of which 05 Nos STPs are commissioned before, 2003, which are designed for treated effluent parameter BOD as 30 mg/lit, 09 STPs are commissioned between 2003 to 2013, which are designed for treated effluent parameter BOD as 20 mg/lit and 02 STPs are commissioned in Dec, 2023, which are designed for treated effluent parameter BOD as 10 mg/ lit.

After, due considering replies, technical submission during course of hearing and report from the Sub Regional Officer, Pimpri Chinchwad, you are hereby directed to strictly complied with the following Interim Directions,

1. You shall submit the time bound program for upgradation of existing STPs so as to achieve consented effluent standards within 15 Days.
2. You shall submit short-term and long-term measures to stop untreated domestic effluent into the rivers within 15 Days.
3. You shall take effective steps towards provision of uninterrupted power supply to the Sewage Treatment Plant within 15 Days.

You shall also submit action taken report on above directions within 15 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under provisions of the Water (P. & C. P.) Act, 1974 and the Air (P. & C. P.) Act, 1981, which may please be noted.

For and on behalf of  
Maharashtra Pollution Control Board



(Ravindra Aandhle)  
Regional Officer, Pune

Copy submitted to: -

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to :- The Sub-Regional Officer, M.P.C. Board, Pimpri Chinchwad : You shall verify the above compliance and submit present status within 07 days.

**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone No. 24010437 / 24020781  
Visit us at : <http://mpcb.gov.in>  
mail : [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



Kalptaru Point 2<sup>nd</sup> floor,  
Sion Matunga Scheme Road  
No. 8, Infant of Sion Cercal,  
Sion (E),  
Mumbai – 400 022.

"Your Service is our Duty"

No: BO/JD(WPC)/ 8-246313-FTS-0056.

Date: 13.03.2024

To,  
Prof. Anil Kumar Dikshit,  
Professor,  
Dept. of Environmental Science and Engineering,  
IIT, Bombay, Powai, Mumbai-400076

**Sub: Work Order for In-situ Cleaning and Pollution abatement of  
waste -waster nallas**

**Ref:** 1. Board office letter dtd 15.02.2024.  
2. Proposal received from IIT Bombay dtd 20.02.2024.

Sir,

With reference to above, MPCB is pleased to accept the above proposal (ref.2) for the project of survey and preparation of Detailed Project Report (DPR) for in-situ nalla treatment at Kudalwadi nalla, Pimpri Chinchwad, Pune

The Objectives, Scope, deliverables from the project and other terms & conditions are as follows:

**A. Objectives:**

**The objectives of the Project are :**

- To prepare Detailed Project Report (DPR) for in-situ nalla treatment of Kudalwadi nalla in Pimpri Chinchwad, Pune based on N-Treat Technology

**B. Scope & Methodology of the study:**

- Site visit and survey to assess flow, water characteristics, pollution load of Kudalwadi Nalla.
- Details topographical survey, assessment of technology assessment, and prepare conceptual design

**C. Cost of Project :**

The total cost of project shall be *Rs. 15.25 Lakhs* /- (Fifteen lakhs, Twenty-five thousand only) and additional taxes as applicable.

**D. Project Duration**

The timeline for this study shall be 21 working days. Final report along with recommendations shall be submitted within 15 days from the date of completion of the work.

**E. Payment Terms:**

100% Advance (**Rs. 15.25 Lakhs** /- (Fifteen lakhs, Twenty-five thousand only) and additional taxes as applicable along with work order.

**F. Deliverable:**

- Detailed Project Report of in-situ nalla treatment of Kudalwadi Nalla in Pimpri Chinchwad, Pune

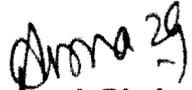
**G. Inputs from M P C Board:**

- Authority / Permission letter shall be provided for site survey
- Co-ordinating officer to facilitate entry to the site.

**H. MPCB shall take the review of the project on weekly basis.**

Therefore, it is requested to acknowledge the receipt of this work order and submit project execution bar chart to this office within a period of 7 working days.

Yours sincerely,

  
(Dr. Avinash Dhakne, IAS  
Member Secretary, MPCB.

**Copy submitted for information to:**

1. Hon'ble Chairman, MPCB, Sion, Mumbai – for information please.

**Copy to:**

1. Joint Director (WPC), MPCB, Sion, Mumbai – for information and necessary action.
2. Chief Accounts Officer, MPCB, Sion, Mumbai – for necessary action as stated above w.r.t payment terms and conditions.
3. RO Pune , MPCB – directed to designate an officer who will co-ordinate with IIT Mumbai for carrying out the project related activities on site.

\*\*\*\*\*